

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA Nos. 84 & 85 of 2012**  
**in DFR No.154 of 2012**

**Dated: 20<sup>th</sup> March , 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Uttar Pradesh Power Corporation Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Anr.. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Pradeep Misra  
Mr. Daleep Kr. Dhayani  
Mr. Manoj Kr. Sharma

**ORDER**

**IA Nos. 84 of 2012**  
(Appl. for Waiver of court fee)

The learned Counsel for the Applicant/Appellant seeks for exemption from filing one set of court fee. Even though the common Order is passed, the issues are different relating to different regulations in respect of the period from 2004-09 and 2009-114. Therefore, it would be proper to direct the Appellant to pay the court fee.

Post the matter on **10.04.2012.**

**( Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**